

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 121 OF 2019 IN
DFR NO. 4154 OF 2018

Dated: 13th March, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

M/s Radiant Castings

.... Appellant(s)

Versus

Himachal Pradesh Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Yudhvir Dalal

Counsel for the Respondent(s) : Mr. Pradeep Mishra
Mr. Manoj Kr. Sharma for R-1

Mr. Anand K. Ganesan for R-2

ORDER

Heard the learned counsel appearing for the Appellant and the learned counsel appearing for the Respondent Nos. 1 and 2. Respondent No.3, though served, is unrepresented.

The learned counsel appearing for the Appellant submitted that, there is a delay of 83 days in filing the Appeal. Further, he pointed out and submitted that, in the light of the submissions made and the reasoning given at paragraphs 2 to 5 of the application, the delay has been explained satisfactorily and sufficient cause has been shown in the application. The same may kindly be accepted and delay in filing the Appeal may kindly be condoned and the instant application may kindly be allowed in the interest of justice and equity.

Submissions made by the learned counsel appearing for the Appellant, as stated above, are placed on record.

Per-contra, the learned counsel appearing for the Respondent Nos. 1 and 2 fairly submitted that, submissions of the learned counsel for the Appellant may kindly be taken on record and in the light of the statement made and for the reasoning assigned in the application, an appropriate order may kindly be passed to meet the end of justice.

In the light of the submissions made by the learned counsel appearing for the Appellant and after perusal of the reasoning given in the application explaining the delay in filing the Appeal, the Appellant has explained the delay satisfactorily in the application and sufficient cause has been shown. The same was accepted and the delay in filing the Appeal is condoned. IA is allowed.

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Registry is directed to number the appeal and list the matter for admission on **18.03.2019**.

(Ravindra Kumar Verma)
Technical Member
mk/bn

(Justice N.K. Patil)
Judicial Member